## No. 40-3/2020-DM-I(A) Government of India Ministry of Home Affairs

North Block, New Delhi-110001 Dated 16<sup>th</sup> April, 2020

## ORDER

In continuation of Ministry of Home Affairs's Order No. 40-3/2020-DM-I(A) Dated 15<sup>th</sup> April, 2020 and in exercise of the powers, conferred under Section 10(2)(I) of the Disaster Management Act, the undersigned, in his capacity as Chairperson, National Executive Committee, hereby orders to include the following in the consolidated revised guidelines for strict implementation by Ministries/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities:

- I. Sub-clause (viii) under Clause 6 'A' on All Agricultural and horticultural activities:
  - viii. Collection, harvesting and processing of Minor Forest Produce (MFP)/ Non Timber Forest Produce (NTFP) by Scheduled Tribes and other forest dwellers in forest areas.
- II. Sub-clause (iii) under Clause 6 'C' on on Plantations:
  - iii. Bamboo, Coconut, Arecanut, Cocoa, spices plantation and their harvesting, processing, packaging, sale and marketing.
- III. Sub clause (v) & (vi) under Clause 7 on Financial Sector:
  - v. Non-Banking financial institutions (NBFCs) including Housing Finance Companies (HFCs) and Micro Finance Institutions (NBFC-MFIs) with bare minimum staff.
  - vi. Cooperative Credit Societies.
- IV. Clause 16 (i) on construction activities in rural areas, includes, water supply and sanitation; laying/erection of power transmission lines and laying of telecom optical fiber and cable along with related activities.

Home Secretary 16/04/2020

To

- 1. The Secretaries of Ministries/ Departments of Government of India
- 2. The Chief Secretaries/Administrators of States/Union Territories (As per list attached)

Copy to:

- i. All members of the National Executive Committee.
- ii. Member Secretary, National Disaster Management Authority.